



The Meghalaya Labour Laws (Amendment) Act, 2020

Act 10 of 2020

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st June, 2020.

No.LL(B)17/2020/2.—The Meghalaya Labour Laws (Amendment) Act, 2020

(Act No. 10 of 2020) is hereby published for general information.

MEGHALAYA ACT NO. 10 OF 2020.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 29th May, 2020.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st June, 2020.

THE MEGHALAYA LABOUR LAWS (AMENDMENT) ACT, 2020

An
Act

to further amend the Factories Act, Contract Labour (Regulation and Abolition) Act and Industrial Disputes Act.

AND WHEREAS, instructions from the Government of India, Ministry of Labour and Employment have been received to carry out amendments to the Factories Act, 1948, Contract Labour (Regulation and Abolition) Act, 1970 and Industrial Disputes Act, 1947.

Now therefore, in light of the instructions received from the Government of India, Ministry of Labour and Employment, be it enacted by the Legislature of the State of Meghalaya in the Seventy-First Year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Meghalaya Labour Laws (Amendment) Act, 2020.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall come into force on such date as the State Government may, by notification, in the Official Gazette appoint.

Amendment of the Factories Act, 1948. (Central Act No. 63 of 1948)

2. In clause (m) of Section 2 of the Factories Act, 1948,-
 - (i) in the existing sub-clause (i), for the word "ten" appearing therein, the word "twenty" shall be substituted; and
 - (ii) in sub-clause (ii), for the word "twenty" appearing therein, the word "forty" shall be substituted;

Amendment of the Contract Labour (Regulation and Abolition) Act, 1970 (Central Act No. 37 of 1970)

3. In sub-section (4) of Section 1 of Contract Labour (Regulation and Abolition) Act, 1970,-
 - (i) in the existing clause (a) for the word "twenty" appearing therein, the word "fifty" shall be substituted ;and
 - (ii) in the existing clause (b), for the word "twenty" appearing therein, the word "fifty" shall be substituted.

Amendment of the Industrial Disputes Act, 1947. (Central Act No. 14 of 1947)

4. In Section 25-K of the Industrial Disputes Act, 1947 for the words "one hundred" appearing therein, the words "three hundred" shall be substituted.

L. A. LYNDEM,

Under Secretary to the Govt. of Meghalaya,
Law Department.